

**Central Administrative Tribunal
Principal Bench, New Delhi**

OA No.179/2016

New Delhi, this the 22nd day of January, 2016

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)
Hon'ble Mr. K.N. Shrivastava, Member (A)

KM. Khushboo Kumari
D/o Sh. Nagendra Prasad Singh
R/o C/o Joginder Kumar
AT B-56, Block -B, Veena Enclave
Nangloi, Delhi-110041.

.....Applicant

(By Advocate: Mr. R.K.Shukla)

Versus

1. Union of India
Through the General Manager,
Northern Railway Headquarter
Baroda House, New Delhi.
2. The F.A. & C.A.O./ F & G
Northern Railway, Headquarter,
Baroda House, New Delhi-110001.
3. Ms. Samidha Singh
Deputy F.A. & C.A.O. /Finance
Northern Railway Headquarter
Baroda House, New Delhi.

..... Respondents

ORDER (ORAL)

Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Learned counsel for the applicant submits that this OA may be disposed of at the admission stage itself, without notice to the respondents, with a direction to them to consider and dispose of

the applicant's appeal dated 04.06.2015 (Annexure A-2) in a time-bound manner.

2. There seems substance in the above submission. Accordingly, without going into the merits of the matter, we direct the respondents to duly consider the aforesaid appeal and pass a speaking order thereon within a period of two months from the date of receipt of a copy of this Order. The respondents shall also communicate their decision to the applicant.

3. The OA is disposed of with the above directions.

(K.N. Shrivastava)
Member (A)

(Dr. Brahm Avtar Agrawal)
Member (J)

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